



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ	2017 ഫെബ്രുവരി 28 28th February 2017	നമ്പർ } 9 No. }
	Thiruvananthapuram, Tuesday	1192 കുംഭം 16 16th Kumbham 1192	
		1938 ഫാൽഗുനം 9 9th Phalguna 1938	

## PART I

### Notifications and Orders issued by the Government

#### Labour and Skills Department Labour and Skills (A)

##### ORDERS

(1)

G.O. (Rt.) No. 55/2017/LBR.

*Thiruvananthapuram, 13th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Convenor and Headmistress, Noon feeding committee, St. Antony's CUP School, Elinjipra P. O., Chalakkudy, Thrissur-680 721 and the workmen of the above referred establishment represented by the Secretary, School Pachaka Thozhilali Union (AITUC), Thrissur Jilla Committee, C. Janardhanan Smarakam, Mannadiyar Lane, Thrissur-680 001 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

##### ANNEXURE

Whether the denial of employment to Smt. Sheeba Tomy and Smt. Alosia Shaji, Cooks, St. Antony's CUP School, Elinjipra are justifiable? If not what relief they are entitled to get ?

(2)

G.O. (Rt.) No. 56/2017/LBR.

*Thiruvananthapuram, 13th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Deepak T. Pottakkal, Proprietor, Deepak Toms Diamonds, Near Mar Aprem Church, Chelakkottukara P. O., Thrissur-680 005 and the workman of the above referred establishment Sri Joshy, K. A., Kuttikkadan House, Anugraha Street, Mariyapuram, Ancheri P. O., Thrissur-680 006 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Joshy, K. A., Production Manager by the management of Deepak Toms Diamonds is justifiable? If not, what relief he is entitled to get ?

(3)

G.O. (Rt.) No. 76/2017/LBR.

*Thiruvananthapuram, 20th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri K. Vinodan, Proprietor, Theertha International Hotel, Payyoli (2) the General Manager, Theertha International Hotel, Payyoli and the workmen of the above referred establishment represented by the General Secretary, Kozhikode Vanijya Vyavasaya Mazdoor Sangham, BMS, Kallai Road, Kozhikode in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1)(c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri P. P. Balan, Security by the management of Payyoli Theertha International Hotel is justifiable? If not what benefits he is entitled to?

(4)

G.O. (Rt.) No. 77/2017/LBR.

*Thiruvananthapuram, 20th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) the General Secretary, Kerala Urayma Devaswom Board, Thirumaraikulam Sree Mahadevakshetram Devaswom, Vaduthala, Kochi-23 (2) Sri R. V. Ranjith (Manager, Thirumaraikulam Devaswom), Rajesh Bhavan (Mudappanamyilil), Chethikkode P. O.-682 315 and the worker of the above referred establishment Smt. Sathy Rajendran, Thembillil House, Idakkattuvayal P. O., Aarakunnam, Ernakulam-682 315 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Smt. Sathy Rajendran, Kazhakam, by the management of Thirumaraikulam Sree Mahadevakshetram, Chettikode is justifiable? If not what are the reliefs she is entitled to ?

(5)

G.O. (Rt.) No. 78/2017/LBR.

*Thiruvananthapuram, 20th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Praveen Kumar, Managing Director, Anantheswara Motors Pvt. Ltd., Thattamala P. O., Kollam-691 020 and the workman of the above referred establishment represented by Sri T. Venugopal (General Secretary), Quilon Motor & Mechanical Workers (CITU), CITU Bhavan, Kollam-13 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kollam. Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

- (1) Whether the demand of the union to revise the wages of the workers is sustainable ? If sustainable, to what extent it is to be revised ?
- (2) Whether the demand of the union for bonus to the workers for the year 2015-16 is sustainable ? If sustainable, what is the quantum of bonus admissible to the workers for the year 2015-16 ?

(6)

G.O. (Rt.) No. 79/2017/LBR.

*Thiruvananthapuram, 20th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri A. A. Salam, Chairman, Quilon Medical Trust, Travancore Medical College Hospital, Medicity, NH Bypass, Umayanalloor P. O., Kollam-691 589 (2) Sri Abdul Salam, Secretary, Quilon Medical Trust, Travancore Medical College Hospital, Medicity, NH Bypass, Umayanalloor P. O., Kollam-691 589 and the workmen of the above referred establishment represented by Sri G. Jayaprakash, General Secretary, Private Hospital Employees Association of Kerala (INTUC), Mundakkal, Kollam-691 001 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Mrs. Bindu Suresh Babu, Lab Assistant by the management of Quilon Medical Trust, Travancore Medical College Hospital, Medicity, NH Bypass, Umayanalloor P. O., Kollam is justifiable or not ? If not, what relief the worker is entitled to ?

(7)

G.O. (Rt.) No. 80/2017/LBR.

*Thiruvananthapuram, 20th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Managing Director, Consumerfed, Panampilly Nagar, Ernakulam (2) the Manager, Neethi Distribution Centre, Karikkode, TKMC P. O., Kollam and the worker of the above referred establishment Smt. Sudhamani, Mohanavilasom, Uliyakkovil Nagar-64, Kollam in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1)(c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Smt. Sudhamani by the management of Consumerfed, Panampilly Nagar, Ernakulam is justifiable or not ? If not, what relief she is entitled to ?

(8)

G.O. (Rt.) No. 81/2017/LBR.

*Thiruvananthapuram, 20th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, State Farming Corporation Ltd., Vettithitta P. O., Piravanthoor, Alimukku, Punalur and the workman of the above referred establishment represented by the General Secretary, Plantation Employees Union (CITU), CITU Office, Punalur P. O., in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1)(d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kollam. Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

Whether Sri N. Sundaran, Field Officer of SFCK, Vettithitta P. O. is eligible to get 27 years time bound higher grade ? If not, what relief he is entitled to ?

(9)

G.O. (Rt.) No. 84/2017/LBR.

*Thiruvananthapuram, 20th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Dr. Moidu, Managing Trustee, KMCT Group of Institutions, 7/530 D, Pooladikunnu Junction, Eranjikkal P. O., Kozhikode-673 303 (2) Smt. Kumudini, Director, KMCT Engineering College, Near INT College, Kallanthode, Kozhikode-673 601 and the workman of the above referred establishment Sri Balan, V. S/o Pachan Kidannunni Nilam, Kizhakkummuri Kakkodi, Kozhikode in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1)(c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Balan, V., Carpentry Instructor by the management of KMCT Engineering College, Kallanthode, Kozhikode is justifiable ? If not, what relief he is entitled to ?

(10)

G.O. (Rt.) No. 85/2017/LBR.

*Thiruvananthapuram, 20th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Binu Joseph, Kunjattil, Kunjattil Estate, Nirmalagiri, Peruvanthanam P. O., Pin-685 532 and the workmen of the above referred establishment Sri Devasya, Murikkananiyil (Thuvarammudiyil), Peruvanthanam P. O., Kodikkuthy, Pin-685 532 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Peermade (Idukki). Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Devasya by the management of Kunjattil Estate, Peruvanthanam P. O. is justifiable ? If not, what relief he is entitled to ?

(11)

G.O. (Rt.) No. 86/2017/LBR.

*Thiruvananthapuram, 20th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Partner, Rani Food Products Chorode, Vadakara, Kozhikode-673 106 and the workman of the above referred establishment represented by the Secretary, Kozhikode Jilla Commercial Employees Union (CITU), Vadakara Area Committee, Dwaraka Building, Old Bus Stand, Vadakara, Kozhikode-673 106 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1)(d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kozhikode. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

Whether the denial of demand raised by Kozhikode Jilla Commercial Employees Union (CITU) for 20% bonus and 5% ex-gratia for the financial year 2014-15, by the management of Rani Food Products Chorode, Vadakara, Kozhikode is justifiable ? If not, what percentage of bonus and ex-gratia the workers are entitled to ?

(12)

G.O. (Rt.) No. 87/2017/LBR.

*Thiruvananthapuram, 20th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Proprietor, Kallanki Fuels, India Oil Dealer, Nanmanda-13, Kozhikode-673 613 and the workman of the above referred establishment represented by (1) the the General Secretary, kozhikode Vanijya Vyavasaya Mazdoor Sangham, BMS, BMS Karyalayam, Kallai Road, Kozhikode-673 002 (2) Smt. Soumini, Thonanchery Veedu, Nanmanda P. O., Kozhikode-673 613 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Smt. Soumini by the management of Kallanki Fuels is justifiable ? If not, what relief she is entitled to ?



(13)

G.O. (Rt.) No. 88/2017/LBR.

*Thiruvananthapuram, 20th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri T. K. Jayarajan, Managing Director, PVS Hospital, Railway Station Road, Kozhikode-673 002 (T. K. Jayarajan, "Kalapaka", Thali P. O.), (2) The Medical Superintendent, PVS Hospital, Railway Station Road, Kozhikode-673 002 and the worker of the above referred establishment Smt. M. K. Geetha, Kuliringal Veedu, Vattoli Bazar P. O., Arappeedika, Baluserry-673 612 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Smt. M. K. Geetha by the management of PVS Hospital, Kozhikode is justifiable ? If not, what relief she is entitled to ?

(14)

G.O. (Rt.) No. 104/2017/LBR.

*Thiruvananthapuram, 27th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Zacharia Kurien, Managing Director, Gokul Estate, Vithura P. O., Thiruvananthapuram and the workmen of the above referred establishment represented by (1) The Secretary, Estate Labour Congress (INTUC), Vithura P. O., Thiruvananthapuram, (2) The Secretary, Thiruvananthapuram Jilla Mazdoor Sangh (BMS), Vithura P. O., Thiruvananthapuram, (3) The General Secretary, Thiruvananthapuram District Employees Union (CITU), Vithura P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the request of various Unions in the Gokul Estate, Vithura to reduce the number of trees for tapping per worker from 400 to 300 and the demand to the management to provide vehicle to carry the rubber latex are justifiable or not ? If not, what relief they are entitled to ?

(15)

G.O. (Rt.) No. 105/2017/LBR.

*Thiruvananthapuram, 27th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri E. V. Shibu, Eluvathinkal Veedu, Sreyas Nagar, Palace Road, Chalakkudy, Thrissur-680 307 and the workman of the above referred establishment Sri M. J. Joy, Madathumpadi Veedu, Near to Water Authority Quarters, Koodapuzha, Chalakkudy, Thrissur-680 307 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1)(d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of benefits on closure to Sri M. J. Joy, Salesman by the employer Sri E. V. Shibu is justifiable ? If not, what relief he is entitled to get ?

(16)

G.O. (Rt.) No. 107/2017/LBR.

*Thiruvananthapuram, 27th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, GENO Pharmaceuticals (Pvt.) Ltd., Pharmaceuticals Complex, Karaswada, Mapusa, Goa-403 526 and the workmen of the above referred establishment represented by the District Secretary, Kerala Medical & Sales Representative's Association (CITU), Hope Villa, Thariff Hostel, Police Lane, Thirur, Malappuram-676 101 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1)(c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Aneeshkumar, P., Sales Promotion Employee, by the employer, Managing Director, GENO Pharmaceuticals (Pvt.) Ltd., Pharmaceuticals Complex, Karaswada, Mapusa, Goa-403 526 is justifiable or not? If not, what are the relief he is entitled to?

(17)

G.O. (Rt.) No. 108/2017/LBR.

*Thiruvananthapuram, 27th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Smt. Anandavalli, P. M., Proprietor, Sreedevi Cine Palace, Nilambur Road, Manjeri, Malappuram and the workman of the above referred establishment Sri Sunny Jose, Ettuparayil House, Punnathara West (P.O.) Ettumanoor (via), Kottayam-686 631 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Sunny Jose, Ettuparayil House, Punnathara West (P.O.) Ettumanoor (via), Kottayam-686 631 by the employer, Smt. P. M. Anandavalli, Proprietor, Sreedevi Cine Place, Nilambur Road, Manjeri, Malappuram District is justifiable or not? If not, what are relief he is entitled to?

(18)

G.O. (Rt.) No. 109/2017/LBR.

*Thiruvananthapuram, 28th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, Kerala Medical Services Corporation Ltd., Thycadu P. O., Thiruvananthapuram-14, (2) The Manager, Jilla Warehouse, Kerala Medical Service Corporation Ltd., Jilla Hospital Compound, Palakkad and the workman of the above referred establishment Sri K. Krishnankutty, Sopanam, Mahali, Muttikulangara P. O., Palakkad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1)(c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pas the award within a period of three months.

## ANNEXURE

Whether the dismissal of Sri Krishnankutty, Daily Waged Packer of KMSCL, Palakkad is justifiable? If not, what are the benefits/remedies available for him?

(19)

G.O. (Rt.) No. 110/2017/LBR.

*Thiruvananthapuram, 28th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, G4-S Facility Services India (Pvt.) Ltd., Rohini, Nellikode Housing Colony, Chevayoor, Kozhikode-673 017 and the worker of the above referred establishment Smt. Varija, K., V. V. Nivas, Kuttikkakam P. O., Edakkad, Kannur in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Smt. Varija, K., V. V. Nivas, Kuttikkakam P. O., Edakkad, Kannur District, the employee by the management of G4-S Facility Services India (Pvt.) Ltd., 'Rohini', Nellikode Housing Colony, Chevayoor, Kozhokode is justifiable or not? If not, what relief the worker is entitled to?

(20)

G.O. (Rt.) No. 111/2017/LBR.

*Thiruvananthapuram, 28th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Chandy George, Employer, Kerala Estate 'A' Division, Kerala Estate (P.O.) Kalikavu (via), Karuvarakundu, Malappuram-676 525 and the workman of the above referred establishment Sri Jayaprakash, P., Prakash Bhavan, Arakursi, Mannarkkad P. O., Palakkad-678 582 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Jayaprakash, P., Prakash Bhavan, Mannarkkad P. O., Palakkad District by the management of Kerala Estate 'A' Division, Kerala Estate (P. O.) Karuvarakundu, Malappuram District is justifiable or not ? If not, what are relief he is entitled to ?

By order of the Governor,

GOPAL, V. S.,

*Deputy Secretary to Government.*

---